

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 18745/2014

(Arising out of impugned final judgment and order dated 10/04/2014 in CEA No. 50/2014 passed by the High Court of Judicature at Allahabad)

M/S INDIAN COFFEE WORKERS COOP.SOC.LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE
& SERVICE TAX, ALLAHABAD

Respondent(s)

(With application for permission to file additional documents and interim relief and office report)

WITH

C.A. No. 433/2015

Date : 12/07/2016 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Mr. M. Y. Deshmukh, Adv.

Mr. Yatin M. Jagtap, Adv.

Mr. Rajinder Mathur, Adv.

For Respondent(s)

Mr. Aman Sinha, Sr. Adv.

Mrs. B. Sunita Rao, Adv.

Mr. A.P. Mayee, Adv.

Mr. Vikas Bansal, Adv.

Mr. B. Krishna Prasad, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List the matters on a non-miscellaneous day.

Pleadings be completed in the meanwhile.

(Meenakshi Kohli)
Court Master(Jaswinder Kaur)
Court Master